

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No. 200/2007.

This, the 24th day of April 2008.

Hon'ble Mr. M. Kanthaiah, Member (J)

Sri V. P. Anand, son of Sri Gopi Chand Anand, resident of 1038, Shahbad Bareilly, now residing at Vishnupuri, Prem Nagar, Bareilly.

Applicant.

By Advocate Sri S.K. Verma.

Versus

1. *Union of India, Ministry of Defence, through Secretary.*
2. *C.D.G.D.A. West Block, R.K. Puram, New Delhi.*
3. *C.D.A. (Funds) Meerut Cantt.*
4. *Chief Signal Officer (Administration) Central Command, Cantt, Lucknow.*

Respondents.

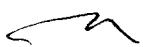
By Advocate Sri Veer Raghav for Shri Sunil Sharma.

Order (Oral)

By Hon'ble Mr. M. kanthaiah, Member (J)

Heard both sides.

2. *The applicant has filed Original Application for issue of direction to the respondents to pay the amount of Rs. 33610/- with 18% interest from the date of deduction i.e. 15.2.2005 till the date of actual payment and also made other reliefs for compensation etc.*
3. *It is also the case of the applicant that subsequently, he made a representation covered under Annexure A-3 dated 28.3.2006 but, there was no response from the respondents authorities and as such he was forced to file this O.A. for issuing necessary direction to the respondents for payment of deducted amount with interest thereon.*
4. *In spite of conditional order, the respondents have not filed counter affidavit.*
5. *When the representation of the applicant is still pending, passing of any order or issuing of any directions to the respondents authorities for payment of*



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alleged deducted amount is not at all justified at this stage and as such, for just and fair disposal of the proceedings, and in the interest of justice, the O.A. is disposed of with a direction to the respondent No. 3 and 4 to dispose of the pending representation of the applicant covered under Annexure A-3 dated 28.3.2006 and also by treating this O.A as additional representation and pass a reasoned order as per rules within a period of three months from the date of receipt of copy of this order. The applicant is also directed to supply copy of Annexure A-3 and also this O.A. along with copy of judgment to the respondent authorities. No costs.


(M. Kanthaiah)

24-04-08

Member (J)

v.